IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No.77370 of 2018

[Arising out of Order-in-Appeal No.36/SKS/BOL/ST/2017-18 dated 27.02.2018 passed by the Additional Director General (Taxpayer Services), Central Excise, Customs & Service Tax, Kolkata Zonal Unit]

M/s Black Dimond Explosive Pvt. Ltd.
Napara,P.O.-Barabani, Asansol, Dist.-Burdwan, West Bengal-713334

Appellant

VERSUS

Commissioner of CGST & Excise, Bolpur
Nanoor Chandidas Road, SIAN, Bolpur, Dist.-Birbhum, West Bengal-731204

Respondent

Appearance:
None for the Appellant
Shri S.S.Chattopadhyay, Authorized Representative for the Respondent

CORAM:
HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

FINAL ORDER NO.75428/2021

DATE OF E-HEARING : 06.08.2021
DATE OF DECISION : 06.08.2021

PER P.K.CHOUDHARY :

When the matter was called for hearing today, nobody appeared on behalf of the appellant.

2. It is seen from the file that the Department has forwarded a copy of SVLDRS-4, which is a Discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

3. In view of the above position, I find that since the issue has already been settled under the said Scheme, the appeal is accordingly, dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/
(P.K.Choudhary)
Member (Judicial)

mm